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**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

**O.A. No.** /427/90  
**T.A.X No.**

**DATE OF DECISION** 16.11.1992

Mr. Parmar Pravin M.

**Petitioner**

Mr. Kaushal Thaker

**Advocate for the Petitioner(s)**

**Versus**

Union of India & Others

**Respondent**

Mr. Akil Kureshi

**Advocate for the Respondent(s)**

**CORAM :**

**The Hon'ble Mr. N.V. Krishnan**

: Vice Chairman

**The Hon'ble Mr. R.G. Bhatt**

: Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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Parmar Pravin M.

Parmar Amrut P.

Bharwad Kanjibhai K.,

All c/o, Parmar Amrut P.,  
Gandhi Chawl,  
Paikhad,  
Ahmedabad-1.

....APPLICANT

(Advocate : Mr.Kaushal Thaker)

VERSUS

1. Union of India,  
Notice to be served through  
Post Master General,  
Gujarat Circle,  
Navrangpura,  
Ahmedabad-9.

2. Senior Superintendent of  
Post Offices,  
Post & Telegraph Department,  
Ahmedabad City Division,  
G.P.O.Compound,Ahmedabad-1.

3. Regional Employment Exchange Office,  
o4, New Mental Campus,  
first floor,Ahmedabad-16.

....RESPONDENTS

(Advocate : Mr.Akil Kureshi)

O R A I J U D G M E N T

O.A./427/90

Date : 16.11.1992

Per : Hon'ble Mr.N.V.Krishnan

Vice Chairman

When this case came up for final hearing today, the learned counsel for the applicant submitted that it should be possible to dispose of this application, if the applicant is given permission to file a representation to respondents no. 1 & 2 who

may then be directed to dispose of the same within a reasonable time and the applicant be permitted to withdraw this application to pursue the remedy as indicated above. Shri Akil Kureshi for the respondents has no objection.

2. In the circumstances this application is permitted to be withdrawn by the applicant but he may, within 4 weeks of receipt of this order, submit a representation to respondents no. 1 & 2 and in case such representation is received by the respondents no. 1 & 2 may dispose it of, according to ~~u~~ <sup>u after</sup> law as expeditiously as possible, its receipt.

3. Application is disposed of accordingly.

  
(R.C.BHATT)

MEMBER (J)

  
(N.V.KRISHNAN)

VICE CHAIRMAN

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